

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 120 OF 2018 &  
IA NOS. 430 & 42 OF 2018, IA NOS. 415 & 624 OF 2019**

**Dated: 25<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Photon Suryakiran Pvt Ltd.**

**...Appellant(s)**

**Vs.**

**Mangalore Electricity Supply Company Ltd  
& Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Pallavi Rao  
Ms. Shreya Seth

Counsel for the Respondent(s) : Mr. Darpan K.M.  
Ms. Amrita Shirma for R-1

**ORDER**

**IA No. 415 of 2019**

***(Applns. for condonation of delay in filing reply)***

For the reasons stated in the application, the application is allowed and reply is taken on record. Application is disposed of.

**IA No. 624 of 2019**

***(Appln. for condonation of delay in filing rejoinder)***

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. The application is disposed of.

**APPEAL NO. 120 OF 2018 & IA NO. 430 OF 2018**

It is represented that pleadings are complete.

List the matter for hearing on **20.08.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**